

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

Subject:- Grant of financial assistance to the advocates practicing in various courts in the Union Territory of J&K out Rs. One Crore fund provided by the Government Union Territory of J&K in this regard.

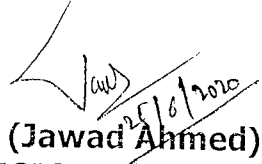
ORDER

No. 71/LP

Dated 25-06-2020

Sanction is hereby accorded for providing second installment of Rs. 2500/- each, as financial assistance, to the advocates of the Union Territory of J&K who have been given first installment of Rs, 3,000/- vide High Court Order No. 1619 dated 14.05.2020 by directly transferring the amount in their account numbers.

By Order.


(Jawad Ahmed)

REGISTRAR GENERAL

No. 1558-81/LP

Dated 25-06-2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Computer, High Court of J&K, Jammu.
5. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
6. All District & Session Judges of the UT of J&K.
7. Director Finance, LG's office, Civil Secretariat, Jammu.
8. CPC, e-Courts, High Court of J&K, Jammu.
9. President Bar Association _____
10. Director, Finance, High Court of J&K, Jammu.
11. Manager, J&K Bank, High Court Branch, Jammu.
.....for information and necessary action.


REGISTRAR GENERAL